

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 60/MP/2014**

Subject : Petition under section 94 (f) of the Act read with part 7 (iv) of the CERC (Indian Electricity Grid Code) Regulations, 2010, seeking extension of time for implementing Hon'ble Commission's order dated 19.12.2013 in petition no. 263/MP/2012 filed by SRLDC in the matter of SCADA visibility of AURF and df/dt protection scheme in Kerala system.

Date of hearing : 19.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Kerala State Electricity Board Limited

Respondents : Southern Regional Load Despatch Centre  
Southern Regional Power Committee.

Parties present : Shri G. Sreenivasan, KSEB  
Shri V. Suresh, SRLDC  
Shri S.S. Barpanda, SRLDC  
Shri Zaidi, POSOCO  
Ms. Jyoti Prasad, POSOCO

**Record of Proceedings**

The representative of the petitioner submitted that in compliance with the Commission's order dated 19.12.2013, the progress made by the petitioner is as under:

- (a) Kerala State Electricity Board Limited (KSEBL) has implemented all stages of Under Frequency Relays and df/dt relays which has also been acknowledged by SRLDC in its reply.
- (b) The current SCADA visibility is 63% which needs improvement and adequate steps are being taken to achieve the same.
- (c) KSEBL has responded to grid security by providing load relief scheme slightly in excess of the requirement worked out at regional forum.

(d) In Kerala system, the present relief proposed by SRPC and declared by KSEBL in different stages of settings is as under:

(i) The total UF load relief implemented is 854 MW against the proposed UF load relief of 826 MW; and

(ii) The total df/dt load relief implemented is 353 MW against the proposed UF load relief of 347 MW by SRPC.

(e) The new SCADA system is being implemented with the help of Power Grid and is expected to be completed by 31.10.2014.

(f) Numerous installation and software integration work is required and there is no delay on the part of KSEBL.

(g) Six months time is required to complete procedural works.

(h) The representative of KSEBL requested the Commission to extend the implementation time till 31.10.2014.

2. The representative of SRLDC submitted that KSEBL has implemented the load required under UFR and df/dt scheme and needs to expedite mapping of the same on SCADA system.

3. After hearing the representatives of the petitioner and SRLDC, the Commission directed the petitioner to file the following information, on affidavit, by 25.7.2014:

(i) Activities undertaken by KSEBL since issue of order dated 19.12.2013 in Petition No. 263/MP/2012; and

(ii) Time line and PERT chart of the activities to be undertaken with their completion date.

4. If the information as sought above is not filed by due date, the Commission will be at liberty to pass the order without considering the reply filed after due date.

5. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)